

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No. 261 of 2021

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Smt. Sushila Srivastava @ Sushila Shrivastava Petitioner
Versus

1. The State of Jharkhand
2. Asish Sharma Opposite Parties

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CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Anil Kumar, Sr. Adv.
Ms. Chandana Kumari, Adv.
For the State : Mr. B.N.Ojha, A.P.P.

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

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04/09.09.2021

I.A. No.2377 of 2021

The present interlocutory application has been filed for granting exemption to the revisionist under 159 of the Jharkhand High Court Rules.

It has been submitted by learned senior counsel for the petitioner that the revisionist is a old lady aged about 76 years. Further the nature of transaction as alleged is gratuitous in nature. Further the primary evidence has not been produced before the concerned court. On above facts, prayer for exemption has been made.

Having heard learned counsel for the parties and on perusal of record, it appears that the stand taken by the revisionist in her defense suggest that the nature of transaction was gratuitous and not contractual.

Be as it may, considering the nature of transaction and age of the revisionist, the revisionist is exempted from surrender for three months from today subject to the payment of Rs.2,00,000/- (Two Lac) through Demand Draft within two weeks from today before the Registrar General, High Court of Jharkhand, Ranchi.

I.A. No.2377 of 2021 is allowed and disposed of.

Criminal Revision No. 261 of 2021

Issue notice upon respondent No.2, under registered cover with A/D as well as ordinary process, for which requisites etc. must be filed within two weeks.

(Rajesh Kumar, J.)

Shahid/